

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SANCHESZ HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SANCHESZ HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/08/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies , Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85199KL1998PTC012446
5.	Address of the registered office and principal office (if any) of corporate debtor	XIII/581, SANCHESZ HILLS, PANNIYANKARA - 678 683 PALAKKAD DISTRICT. PIN 678683
6.	Insolvency commencement date in respect of corporate debtor	27/02/2020
7.	Estimated date of closure of insolvency resolution process	25/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Adv. Sankar P Panicker , IBBI/IPA-003/IP-N00037/2017-18/10300
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Ernakulam Kochi -682035 sankarpanicker@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Panicker and Panicker Advocates, Jaikunj, Chittoor Road, Ernakulam Kochi -682035 sankarpanicker@gmail.com
11.	Last date for submission of claims	12 March 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not applicable as per the information with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a Web link: https://ibbi.gov.in/home/downloads Physical Address: As mentioned in address mentioned in Item 10 b Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SANCHESZ HEALTHCARE PRIVATE LIMITED** on **27/02/2020**.

The creditors of **SANCHESZ HEALTHCARE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **12th March 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "Sankar P Panicker".

Adv. Sankar P Panicker,
IBBI/PA-003/IP-N00037/2017-18/10300
Panicker and Panicker Advocates, Jaikunj, Chittoor Road,
Kochi -682035, Email: sankarpanicker@gmail.com
For SANCHESZ HEALTHCARE PRIVATE LIMITED

05.03.2020

Panniyankara, Palakkad